

12.15 hrs.

(*Shri Rajendra Singh left the House*)

MAIN CONCLUSIONS OF INDUSTRIAL COMMITTEE ON JUTE

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of statement of main conclusions of the Second Session of the Industrial Committee on jute held in Calcutta on the 11th December, 1959. [See Appendix I, annexure No. 7].

STATEMENT RE: REPAIRS TO HOIST CHAMBER OF BHAKRA DAM

The Deputy Minister of Irrigation and Power (Shri Hathi): I beg to lay on the Table a copy of Statement regarding the repairs to the Hoist Chamber of Bhakra Dam. [See Appendix I, annexure No. 8].

STANDARDS OF WEIGHTS AND MEASURES (CONVERSION OF RAILWAY MILEAGE) RULES.

The Minister of Commerce and Industry (Shri Satish Chandra): I beg to relay on the Table, under sub-section (3) of Section 17 of the Standards of Weights and Measures Act, 1956, a copy of the Standards of Weights and Measures (Conversion of Railway Mileage) Rules, 1959, published in Notification No. S.O. 2865, dated the 5th December, 1959. [Placed in Library, See No. LT-1813/59.]

CORRECTION OF REPLY TO STARRED QUESTION NO. 875

Shri Satish Chandra: I beg to lay on the Table a copy of Statement in supersession of Statement II laid on the 15th December, 1959 in reply to Starred Question No. 875 by Sarvashri Prakash Vir Shastri, Radheshyam Ramkumar Morarka and Hem Raj regarding Trade with China. [See Appendix I, annexure No. 9].

AMENDMENTS TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES.

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): I beg to relay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification No. G.S.R. 1249 dated the 14th November, 1959 making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library, See No. LT-1756/59].

I beg to lay on the Table under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification No. G.S.R. 122 dated the 30th January, 1960 making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library, See No. LT-1870/60].

12.18 hrs.

QUESTION OF PRIVILEGE

PUBLICATION OF EXPUNGED PROCEEDINGS OF LOK SABHA BY FREE PRESS JOURNAL, BOMBAY.

Mr. Speaker: On the 21st December, 1959, Shri Surendranath Dwivedy had sought to raise a question of privilege regarding publication in the *Free Press Journal*, Bombay, dated the 17th December, 1959, of a portion of the proceedings of the House dated the 16th December, 1959, which had been expunged by me. I had then informed the House that the Editor of the *Free Press Journal* had been asked by a letter to explain the matter. The Editor of the *Free Press Journal* has since expressed unconditional apology for the oversight in a letter dated the 21st December, 1959, which reached me on the 23rd December, 1959 that is after the House had adjourned *sine die* and was therefore published in Bulletin Part II dated the 23rd December, 1959.

In view of this unconditional apology the matter may be closed.